NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CA No.25/2018 IN CP (IB) No.39/Chd/Pb/2017 (Admitted matter)

In the matter of:

Sunrise 14 A/S Denmark.Applicant-Financial Creditor.

Versus.

Muskan Power Infrastructure Ltd.Respondent-Corporate Debtor.

Present: Mr.G.S.Sarin, Company Secretary for petitioner.

Mr. Yash Pal Gupta, Advocate for suspended Promoter

Director.

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(Admitted matter)

The petition filed by the financial creditor under Section 7 of the Insolvency & Bankruptcy Code, 2016 (for short to be referred here-in-after as the 'Code') against the corporate debtor was admitted by this Tribunal on 28.07.2017. Vide order dated 03.08.2017, Mr.Jalesh Kumar Grover was appointed as Interim Resolution Professional. He was later confirmed as the Resolution Professional in the meeting of the Committee of Creditors held on 31.08.2017.

This application is made under sub-section (2) of Section 12 for seeking extension of the period for completion of the insolvency resolution process. The period of 180 days initially available to the Resolution Professional was to expire on 24.01.2018. The Committee of Creditors resolved in the 5th meeting held on 19.01.2018 (Annexure 18 of Diary No.257, dated 28.01.2018) to seek extension of the time for CA No.25/2018
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completion of the insolvency resolution process. The Committee of

Creditors voted in favour of seeking extension by more than 75% of the

voting share. However, the period for which the extension was prayed was

not specified in the resolution of the Committee of Creditors.

We have heard the authorised representative of the

Resolution Professional and Mr. Yash Pal Gupta, Advocate and perused the

record.

180 days period of completion of the resolution process

expired on 24.01.2018 and the decision to seek extension was taken by the

Committee of Creditors on 19.01.2018. It is stated that under Section 12

(3) of the Code, the time period for completion of the corporate insolvency

resolution process could be extended beyond 180 days by such period as

is considered fit by the Adjudicating Authority, but not exceeding 90 days.

When the matter was listed on 25.01.2018, notice was

directed to be issued to the learned counsel who originally represented the

Corporate Debtor and till the next date, the period of completion of

resolution process was extended

The Resolution Professional filed CA No.150 of 2017

bringing to the notice of this Tribunal the details of specific instances

complaining non-cooperation by the promotor director and others with the

resolution professional. Thereafter for non-compliance, the Bailable

Warrants were also issued to secure presence of the persons against

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whom the complaint was made. On 8th November, 2017 a weeks time only

was requested for handing over the original record of the company and to

produce list of assets of the company.

It is further submitted that during pendency of appeal

before Hon'ble National company Law Appellate Tribunal, the corporate

debtor was not inclined to cooperate fully, so, flow of the information was

very slow and after the appeal was allowed by the Hon'ble National

company Law Appellate Tribunal, the corporate debtor stopped providing

any further information as demanded / requisitioned by the Resolution

Professional from time to time. It is also stated that it is only after the stay

order of the Hon'ble Supreme Court dated 14.12.2017 that the corporate

debtor started providing assistance / information to the Resolution

Professional for various purposes. Therefore, most of the time was wasted

in completing the CIRP process and consequently, request for extension of

further time of 90 days for completion of the corporate insolvency resolution

process is sought.

In view of the above, we are satisfied that the resolution

process cannot be completed within the period of 180 days as prescribed

in Section 12 (1) of the Code.

In exercise of the power of the Adjudicating Authority under

Section 12 (3) of the Code, we allow this application and extend the period

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of completion of insolvency resolution process by another 90 days with effect from 25.01.2018. CA No.25/2018 stands disposed of.

Copy of this order be communicated to the Resolution Professional.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

Sd/-(Pradeep R.Sethi) Member (Technical)

March 13, 2018.

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